

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1793

ANSWERED ON:04.08.2010

PENDING APPLICATIONS OF SEZ DEVELOPERS

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**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Union Government has received applications from the various States for environmental clearance for Special Economic Zone (SEZ) projects;
- (b) if so, the details thereof including the names of the projects, State-wise;
- (c) whether all these applications have been cleared by the Union Government;
- (d) if so, the details thereof and if not, the reasons for their pendency; and
- (e) the time by which these projects are likely to be cleared by the Union Government?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH):

- (a). A total of 61 Special Economic Zone (SEZ) projects from various States for obtaining environmental clearance have been received during the last 3 years.
- (b), (c) & (d). Out of 61 SEZ projects, 55 projects have been accorded environmental clearance and 6 projects are under process for submission of requisite information from the project proponents. The State-wise details of these projects are at Annexure -1.
- (e) The Special Economic Zone (SEZ) projects are considered under the provisions of the Environment Impact Assessment Notification, 2006 and its Amendment of 2009 which elaborate the process. As per the EIA Notification, 2006, the decisions on proposals need to be taken within 105 days from the receipt of the complete information.